

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 29**

**IA 229/2024 IA 893/2020 in C.P. (IB)/4733(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 08.04.2024**

**NAME OF THE PARTIES:    ICICI PRUDENTIAL REAL ESTATE AIF  
V/S    SUNSHINE    HOUSING    AND  
INFRASTRUCTURE PRIVATE LIMITED**

**Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 229/2024 IA 893/2020 in C.P. (IB)/4733(MB)2018**

- 1) Mr. Anoshak Daver, Ld. Counsel for the Applicant in IA 229 of 2024 and Mr. Yahya Batatawala, Ld. Counsel for the erstwhile Committee of Creditors are present.
- 2) Ld. Counsel for the Respondent, who is the Applicant in IA 229 of 2024 seeks further time to proceed further in the matter.

- 3) Ld. Counsel for the erstwhile Committee of Creditors submits that Members of CoC are contemplating to consider whether to go for Liquidation or to publish fresh Form G, after failure in implementation of the Resolution Plan by the Successful Resolution Applicant; thus, seeks some time. Time is allowed.
- 4) Stand over to 01.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare